

Mrs. G. A. R. Dora
V. Narasimhan (1)

CAT/1/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 506 1995

Mr. A. K. Mish
Adv.

R. K. Patnaik..... Applicant(s)

..... Versus
Union of India & Ors..... Respondent(s)

Sr. No.	Date	Order with Signature
		REGISTER <i>S. S.</i> Registrar
1	4-9-95	Admit. Issue notice to the respondents. Counter shall be filed within four weeks. <i>S. S.</i> Member (Admn.)
2	21.3.96	Heard both the learned counsels. According to Respondents' counsel, the relief prayed for has already been granted, and therefore, recording this fact the case may be disposed of. Shri G.A.R.Dora, learned counsel for the applicant makes a similar submission that in view of the submission made by the Respondents' counsel that the relief has been granted the petition may be disposed of. In view of this admitted position, the petition does not survive and the same is disposed of. In view of the disposal of the Original Application M.A.256/95 is also disposed of accordingly. <i>S. S.</i> VICE-CHAIRMAN MEMBER (ADMINISTRATIVE) 31/8/95